CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD.

Dated: Allahabad, the 4th day of January, 2001.

Coram: Hon'ble Mr. Justice R. R. K. Trivedi, VC

Hon'ble Mr. S. Dayal, A.M.

contempt Application No. 42 of 1999

Tn

Original Application No. 1423 of 1998

Harish Chandra Singh, son of Sri K.P. Singh, r/o M-18, Agra Cantt. Agra.

(By Advocate Sri Shishir Kumar) Applicant

Versus

Sri V.K. Mittal, I.A.S.,
Principal Secretary,
Department of Home,
Lucknow.

(By Advocate Sri K.P. Singh)

Respondent

ORDER

(Open Court)

(By Hon'ble Mr. Justice R. R. K. Trivedi, VC)

The grievance of the learned counsel for the applicant is that the Contempt Petition was disposed of finally on the statement of the learned counsel for the Respondents, though the illness-slip was sent by the counsel for the applicant. It is true that normally we do not decide cases in the absence of the counsel for the applicant, if illness

Contd. .2



was a contempt matter, which is essentially between the Court and the contemner, we thought it fit to close the proceedings on being convinced that the amount mentioned in the order has been paid to the applicant through cheques. In the circumstances, wothing has been brought before us that the statement made on which basis proceedings were closed, was not correct. The cheques were received by the applicant Harish Chandra Singh. In the circumstances, we do not think it necessary to recall our order dated 15th November, 2000. The application is accordingly disposed of.

A.M.

v.G.

Nath/